

(b) whether Pepsi Foods is importing the special formula for the domestic market; and

(c) if so, the reaction of the Government thereto?

THE MINISTER OF STATE, IN THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) to (c) The information is being collected and on receipt of the same shall be laid on the Table of the House.

53
[Translation] Defence

Facilities to Civilians residing in Cantonment Areas

2348. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of DEFENCE be pleased to state :

(a) the manner in which the primary facilities like electricity/water are provided to the civilians residing in Cantonment areas;

(b) whether Cantonment Boards extend their co-operation in providing such facilities;

(c) if so, the details thereof;

(d) the rules of the Cantonment Boards in this regard;

(e) whether the Government have received some suggestions for amendments therein; and

(f) if so, the details thereof and the reaction of the Government thereto ?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR) : (a) to (c) Responsibility for the supply of electricity to civilians residing in Cantonments rests with the State Electricity Board. The Cantonment Boards make arrangements for the provision of street lights. As regards the supply of water, certain Cantonment Boards provide it, in accordance with their bye-laws, while others arrange it through the Military Engineering Service. Cantonment Boards provide land for the installation of Sub-Stations and permit laying of distribution lines.

(d) Under Section 116 of the Cantonments Act, 1924, it is the responsibility of the Cantonment Boards to make reasonable provisions for water supply and street lights in the Cantonments within the funds at their disposal. Under Section 117 of the aforesaid Act, Cantonment Boards are empowered to make additional provisions in this regard.

(e) No, Sir.

(f) Does not arise.

54
[English] Company

Pre-Payment received by Pepsi Foods

2349. SHRI PRAFUL PATEL : Will the Minister of COMMERCE be pleased to state :

(a) whether the attention of the Government has been drawn to the newsitem captioned "Pepsi receives Rs. 35 crores export prepayment from parent firm" appearing in the Economic Times dated July 18, 1991;

(b) if so, the items, quantity and price of the order for which the amount of Rs. 35 crores has been received by the Pepsi Foods and shipping schedule thereof;

(c) whether it is customary for companies to receive prepayment;

(d) whether any FERA or RBI rules have been violated in such prepayment; and

(e) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) Yes Sir.

(b) According to the information received by Ministry of Food Processing Industries from M/s. Pepsi the salient features of the agreement are as follows :—

(i) Pepsi Co. World Trade has advanced \$13.6 million against export of goods to be made by Pepsi Foods Private Limited to Pepsi Co. World Trade.

- (ii) After every shipment, 90% of the value of the shipment will be adjusted against the advance and balance 10% will be paid by Pepsi-Co. World Trade.
- (iii) It is planned that this advance will be utilised fully through exports upto April 30, 1992.
- (iv) The advance will be used for export of goods manufactured by Pepsi Foods Private Limited and/or procured by it from third parties.
- (v) In order for Pepsi Foods Private Limited to maintain adequate working capital, Pepsi Co. World Trademay replenish the advance from time to time.

(c) to (e) The R.B.I. is being consulted in this regard.

[Translation]

Trade with Nepal

2350. SHRI RUDRA SEN CHAUDHARY : Will the Minister of COMMERCE be pleased to state :

- (a) the steps taken by the Government to boost trade with Nepal;
- (b) whether some special facilities are being provided to the traders entrepreneurs in Indo-Nepal border areas; and
- (c) if so, the details thereof

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) In terms of the Joint Communiqué signed in June, 1990, India and Nepal restored the preferential trade arrangements between the two countries. This facilitates greater flow of bilateral trade. This has been supplemented by efforts such as exchange of official and trade delegations.

(b) No, Sir.

(c) Does not arise.

[English]

Tea Industry in Tripura

2351. SHRIMATI BIBHU KUMARI DEVI : Will the Minister of COMMERCE be pleased to state :

- (a) whether there is rich potential for tea industry in Tripura;
- (b) whether the Government have formulated any scheme for proper and adequate exploitation of the tea potential in the region;
- (c) if so, the details thereof; and
- (d) the steps contemplated by the Government to ensure a viable and growing tea industry in the area and to run it on proper commercial lines?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) Yes, Sir.

(b) to (d) For development of tea plantation and tea factories, Tea Board provides financial assistance under its continuing schemes such as Tea Plantation Finance Scheme, Tea Machinery and Irrigation Equipment Hire Purchase Scheme, Replantation Subsidy Scheme, Rejuvenation Subsidy Scheme, etc. These are also available for the development of tea estates in Tripura. Besides, the industry is free to invest its own surpluses and to borrow loans from banks.

Interest on lending by Bank of India to Small Scale Units

2352. DR. KRUPASINDHU BHOI : Will the Minister of FINANCE be pleased to state :

- (a) whether the Bank of India in northern zone is charging twenty five percent interest on the lending to small scale units; and
- (b) if so, the justification thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH) : (a) The Bank of India has reported that as per the present lending policy of the Bank all advance accounts with limits